

HIGH COURT OF CHHATTISGARH AT BILASPUR

MEMORANDUM

No. 758 /Vig./2017

Bilaspur, dtd. 23/01/2017

To,

The District and Sessions Judge,

Balod/Baloda-Bazar/Bastar at Jagdalpur/ Bemetara/Bilsapur/
Dhamtari/ Durg/ Raipur/ Jashpur/ Kabirdham Kawardha)/
Korba/ Raigarh/ Rajnandgaon/ Sarguja (Ambikapur)/ Surajpur/
Mahasamund/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/
Janjgir-Champa/Kondagaon/Dakshin Bastar (Dantewara) (C.G.)

Sub.:- Submission of declaration of assets (as on 31/03/2016) by the Judicial Officer of Subordinate Judiciary.

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With respect to the subject cited above, you are requested to obtain declaration of assets (as on 31/03/16) from all the Judicial Officers posted in your District, verify the same and send it along with your own **in pdf format** to this registry through E-mail on the following E-mail address- **highcourt.cg@gov.in** by 28 February, 2017 as well as send hard copy of the same through registered post .

For your convenience proforma for declaration of assets has been enclosed herewith.

Further you are requested to make ensure that, no judicial officer can submit his declaration of assets individually, directly. If you have failed to do so, you will be responsible for it.

Sd/-

**(Rajani Dubey)
Registrar (Vigilance)**

Endt.No. 759 /Vig./2017

Bilaspur, dated 23/01/2017

Copy forwarded to :-

1. In-charge, NIC, High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this memo along with proforma for declaration of assets on official website of this High Court.

(Signature)
**(Rajani Dubey)
Registrar (Vigilance)**